

	Chhattisgarh	0 (1)	
	Andhra Pradesh	0 (0)	
School Building	Jharkhand	1 (1)	5 (3)
	Bihar	4 (1)	
	Maharashtra	0 (0)	
	Odisha	0 (0)	
Forest road, culverts etc.		19 (76)	19 (76)
	TOTAL	50 (112)	50 (112)

Figures in brackets indicate data for the corresponding period of 2013.

Smuggling of drugs along Indo Pak border

813. SHRI SANJAY RAUT: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the State Government of Punjab has sought Central Government's intervention on plugging the supply of drugs across the border;

(b) if so, Government's response thereto;

(c) whether it is a fact that many narco smugglers are involved across the Indo-Pak border in the illicit drug trafficking through new innovative ways due to which it is becoming impossible to trap the culprits;

(d) if so, Government's reaction thereto; and

(e) the details of stringent steps taken or proposed to be taken against the drug traffickers ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) Yes, Sir. The State Government has *vide* letter dated 06.11.2012 urged that Border Security Force (BSF) authorities should step up the vigil along the borders and make earnest efforts to check the flow of Drugs across the International Border.

The matter was taken up with the BSF. BSF has informed that the following measures have been taken:

1. One additional unit *hitherto* earmarked for raising and deployment in the Eastern sector has now been relocated to Punjab Frontier and is in the process of deployment in Gurdaspur sector to strengthen the Border guarding operations in this sensitive sector.

2. Close coordination and liaison is being maintained with local police for synergizing the efforts in intercepting and checking the smuggling activities in hinterland.
3. In the absence of crucial technical back up in the form of powers to intercept telephone calls, the BSF seeks help of Narcotics Control Bureau (NCB) and local police to follow up the important leads.
4. For effectively checking the leaks through roads and rail networks, the agencies like Customs, Railway Protection Force(RPF),NCB are being regularly briefed and sensitized during Lead Intelligence Agencies(LIA) meetings as well as sharing of information on ground.
5. Efforts are in hand to provide more teeth to surveillance grid in Punjab by procuring Force multipliers in the form of latest gadgets under modernization.

(c) As reported by Narcotics Control Bureau, the general *modus-operandi* of Drug Traffickers along the border are as follows:

1. Inserting pipe through fence to smuggle the contraband parcels across the border.
2. Throwing contrabands over the fence to be retrieved later by traffickers on Indian side.
3. Floating of parcels in bordering water bodies, later recovered by traffickers on Indian side.
4. Contraband concealed in vehicles like trucks coming into the Indian Territory through Transit Check Points along International borders.
5. Concealing the Contraband in Rail Cargo Wagon.

Details of Seizures of various drugs reported from the States bordering Pakistan is given in the Statement (*See* below).

Border Security Force (BSF) has also been successful in countering and checking the above *modus operandi* in an effective manner. However, the smugglers do continue to innovate in their attempts to further their activities. BSF makes conscious efforts to update and upgrade in commensuration to latest *modus operandi* adopted by smugglers by educating the troops and reviewing the domination strategies at cutting edge level to curb such attempts. Central Board of Excise and Customs and Directorate of Revenue Intelligence, Department of Revenue, Ministry of Finance have stated that narcotic smugglers are active in the border region of the State and they are constantly on the lookout for new *modus operandi* as well as new area of operation to hoodwink the enforcement agencies.

- (d) Narcotics Control Bureau (NCB) which is the coordinating agency shares and

sensitizes all drug enforcement agencies whenever a new *modus operandi* is noticed. NCB Headquarters and its Zonal Units are imparting training to all stake holders to enhance their enforcement capacity against the new *modus operandi*.

The Customs Department and Directorate of Revenue Intelligence have made several cases against smuggling of narcotic drugs including cross border smuggling of drugs across the Indo Pak border in the State of Punjab. The Department has in the process neutralized many major syndicates operating in this area.

(e) The measures taken by NCB to check instances of smuggling at the borders and within the country are furnished hereunder:

1. Intensive preventive and interdiction efforts are taken along known drug routes.
2. Strict surveillance and enforcement at import and export points.
3. Improved coordination between various drug law enforcement agencies in order to impart greater cohesion to interdiction.
4. Border Security Force and Sashastra Seema Bal have been empowered under the Narcotic Drugs and Psychotropic Substances (NDPS) Act for making interdiction of narcotic drugs.
5. Increased international cooperation for exchange of information and investigative assistance in administering control over the movement of Narcotic Drugs and Psychotropic Substances and Precursor Chemicals.
6. India has signed Bilateral Agreement/Memorandum of Understanding (MOU) on drug related matter with Afghanistan, Pakistan, Bangladesh, Bhutan and Myanmar. Bilateral Agreement/MOUs with Nepal and Sri Lanka are under consideration.
7. Training programmes are being conducted for law enforcement officials for upgrading their skills to combat drug menace.
8. Financial assistance is being provided to eligible States for strengthening their narcotic units.
9. Monetary rewards for information leading to seizures of Narcotic drugs/ destruction of illicit crops to informers and officers are being provided.

Border Security Force has taken the following measures to augment domination and surveillance along the Indo-Pak border:

1. Effective surveillance of the border.
2. Erection of fencing on the international border.
3. Floodlighting of the border to enhance observation during night hours.

4. Introduction of Force multipliers and Hi-tech Surveillance equipments.
5. Raising the issues of smuggling from across the border during various meetings.
6. Review and strengthening of Border Operation Posts with additional manpower, special surveillance equipments, vehicles and other infrastructure support.
7. Upgradation of Intelligence (Int.) network and coordination with sister agencies.
8. Conduct of special operations along the border.
9. Frequent visits to border by senior officers to supervise effective domination of the border.
10. Two additional Battalions have been deployed on Jammu International Border for effective domination of the International Border.

Central Board of Excise and Customs and Directorate of Revenue Intelligence have informed that the drug traffickers are booked under the Narcotic Drugs and Psychotropic Substance (NDPS) Act, 1985 which provides for stringent punishments. Major offenders and drug traffickers are also detained under the Prevention of Illicit Trafficking in Narcotic Drugs and Psychotropic Substances (PITNDPS) Act, 1988. Detailed financial investigations are also conducted for attachment of illegal proceeds from drug trafficking including attachment of properties procured from such illicit funds.

Statement

Seizures of drugs Reported from the Indian States bordering Pakistan

A. (Jan. to Dec. 2013)

Narcotic Item	(In Kgs.)			
	Gujarat	Rajasthan	Punjab	Jammu and Kashmir
Ganja	1499.50	1214.87	737.03	452.89
Cocaine	--	--	--	9.393
Heroin	0.770	9.50	737.34	34.27
Hashish	111.40	3196.58	177.10	124.29
Acetic Anhydride	--	20.40	--	--
Amphetamine	--	28.10	3.00	--
Ephedrine	--	--	9.28	--
Morphine	--	17.535	--	--
Opium	1.60	490.69	964.22	5.09
Poppy Straw	--	56239.90	236638.10	1723.28

B. (Upto May 2014)

(In Kgs.)				
Narcotic Item	Gujarat	Rajasthan	Punjab	Jammu and Kashmir
Ganja	344.94	133.75	--	106.21
Cocaine	2.28	--	--	--
Heroin	0.32	1.91	275.78	116.84
Hashish	31.39	22.00	--	188.72
Amphetamine	17.69	--	--	--
Ephedrine	4.68	--	--	--
Codeine	1.14	--	--	--
Morphine	3.41	--	--	--
Opium	--	387.03	0.75	--
Poppy Straw	57.38	692.96	--	1230.90

Note: No. of persons arrested in 2013 : 26,658, No. of persons arrested in 2014 : 5167 upto May, 2014.

Plan for safe return of Kashmiri Pandits

814. SHRI SANJAY RAUT: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government has formulated any plan for the safe return of Kashmiri Pandits, who have been displaced from the Kashmir valley;

(b) if so, the details thereof;

(c) the number of families rehabilitated in the valley along with the details of the assistance provided to them by Government during the last three years; and

(d) the details of steps taken or proposed to be taken by Government for the Kashmiri Pandits' safe return to the valley while taking into confidence their security and rehabilitation in the Valley?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) to (d) At present there are about 60452 registered Kashmiri migrant families in the country. About 38,119 registered Kashmiri migrant families are residing in Jammu; about 19,338 registered Kashmiri migrant families are living in Delhi and about 1995 families are settled in other states.

The Government has been providing cash relief of ₹ 1650/- per head per month (maximum ₹ 6600/- per family per month) plus dry ration (9 Kg. Rice, 2 Kg. Atta per person per month and 1 Kg. Sugar per family per month) to eligible 17,248 families living in Jammu. Expenditure in this respect (approx. ₹ 136 crore per annum) is being